

**O.I.H**

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1523**

**TO BE ANSWERED ON MARCH 04, 2020**

**CORRUPTION IN DDA**

**NO. 1523. SHRI NARANBHAI J. RATHWA:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that the corruption has been increasing in DDA and corrupt officials and employees are involved in corrupt activities without any obstruction;
- (b) the reaction of Government thereto;
- (c) the steps taken by Government to curb the corruption during the last three years; and
- (d) the success achieved by Government in this regard?

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI HARDEEP SINGH PURI)**

(a) & (b): Delhi Development Authority (DDA) has its own Vigilance Wing headed by an independent Chief Vigilance Officer in the rank of Joint Secretary to Government of India, appointed by Appointments Committee of the Cabinet in consultation with Central Vigilance Commission (CVC). It works as per rules and procedures laid down by CVC as well as Department of Personnel and Training (DoPT). According to the information furnished by DDA, it has received 2,351 complaints during the last three years, out of which 1,933 complaints were closed on the grounds of being anonymous/pseudonymous/administrative in nature as per CVC/DoPT guidelines. The investigation in respect of 29 complaints has been concluded, whereas 27 complaints are under investigation. The remaining complaints are under examination at preliminary stage.

(c) & (d): DDA has informed that it has taken a number of steps during the last three years to curb the corruption; some of these are digitization of land / property records, e-measurement books, e-tendering, e-payments, identification of sensitive seats / posts, rotational transfer policy, e-auction of land, satellite imagery and geo-tagging of DDA vacant plots, etc. In order to create awareness among its employees and to prevent recurrence of irregularities, DDA also emphasizes on punitive vigilance.

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